CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH, AHMEDABAD

C.P. 44/1998 in O.A. 262/1988

Ahmedabad this the 3rd day of August, 2001

Hon'ble Mr. V. Ramakrishnan, Vice Chairman Hon'ble Mr. A.S. Sanghvi, Judicial Member

Ghogha Amarsinh Khalasi Locoshed, Western Railway Hapa.

Applicant

Advocate: Mr. K.K. Shah

Versus

- Shri V.D. Gupta, or his successor General Manager Western Railway Head Quarter Office Churchgate, Bombay.
- Shri Pramodkumar or his successor Divisional Office, Western Railway Kothi Compound Rajkot.

Shri A.S. Kachbi Assistant Mechanical Engineer (L) Western Railway Rajkot.

Respondents

ate: Mr. N.S. Shevde

ORDER (ORAL)

z'ble Mr. V. Ramakrishnan:

Vice Chairman

The complainant has alleged that the directions of the Tribunal in OA 262/88 had not been complied with. The OA was disposed by the Tribunal by a detailed order dtd. 14.7.97 para 7 reads as follows:

In the facts and circumstances of the case and in the light of the position as brought out by Mr. K.K. Shah, we hold that the applicant is entitled to the relief sought for. We direct the respondents to treat the applicant as if he was a Carpenter in the pre-revised scale of 260-400 and in the corresponding revised scale of 950-1500 and grant him whatever financial benefits are available on the basis of such a position with effect from 9.10.87 which is stated to be the date of verbal reversion. The respondents are at liberty to utilise the services of the applicant as Carpenter in any station in Rajkot Division. They shall carry out the above direction within three months from the date of the receipt of a copy of this order.

2. This was carried on appeal by the Railway Administration before the Hon'ble High Court in SCA No. 1472/98. In view of the appeal there was delay in implementing the directions of the Tribunal. As no stay has been granted by the High Court the respondents have implemented the directions by an order dtd. 4.2.99, copy at Annexure R/1 to the reply affidavit which promotes the applicant as Carpenter Grade III in the scale of 950-1500 which is the corresponding revised scale to the scale of 260-400 with effect from 1.10.87. This is in accordance



Tribunal. There is a statement in that Memo that the pay fixation on provisional, promotion with effect from 9.10.87 will be notified later. We inquired of the respondents as to the present position.

Mr. Shevde shows an order dtd. 3.5.2001 which fixes the pay of the applicant of Rs. 1090 with effect from 9.10.87. We also find there that he has being brought over to the revised scale with effect from 1.1.96 and his pay is revised to 3950 in the scale of 3050-4590. In the light of this position the Tribunals directions have been complied with even though after some time. If the complainant is aggrieved by the pay fixation he is on liberty to challenge the same in a appropriate proceedings. So far as the present CP is concerned the same is disposed of and notice is discharged.

(A.S. Sanghvi) Member (J) (V. Ramakrishnan) Vice Chairman

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